

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. **Company Appeal/4/2024 IA 828/2022 IA 644/2020 in C.P.**
(IB)/2517(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024

NAME OF THE PARTIES:- **Ms. Chandra A. Tahiliani Vs. Mr. Arun**
Kapoor
IN THE MATTER OF
Capri Global Capital Ltd
V/s
Monarch Brookfields LLP

Section: 60(5) Sec 42 U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Company Appeal 4 of 2024:- Counsel, N. L. Reejguna appeared for the Appellant, and Counsel, Vidit Divya Kumat appeared for the Respondent. List this matter on **18.07.2024.**

IA 828 of 2022:- Counsel, Manish Jha appeared for the Applicant through VC, and Counsel, Vidit Divya Kumat appeared for Respondent no. 2. This Application has been filed by the erstwhile RP seeking payment of outstanding fees. None is present on behalf of the CoC/Respondent no. 1 nor any reply has been filed. **Registry is directed** to issue notice to the CoC/Respondent no. 1 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the CoC/Respondent No. 1 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing.

Further, CoC/Respondent no. 1 is directed to file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **27.08.2024**.

IA 644 of 2020:- None is present on behalf of the Applicant. A perusal of the record reveals that Court notice to the Applicant was also issued on the last date of the hearing which was duly served. Despite that none has come present on behalf of the Applicant. In these circumstances, it appears that the Applicant is not interested in prosecuting the present Application any further. Accordingly, **IA 644 of 2020** is **dismissed** for **non-prosecution**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)